

5 (16)

IN THE HON'BLE COURT OF LD. CMM, TIS HAZARI
CENTRAL DISTRICT, NEW DELHI

IN THE MATTER OF:

MOHD. ASLAM VS SHANTI SWAROOP SATIJA

CC NO.7973/18

U/S-138 NI ACT

PS -SADAR BAZAR

INDEX

SR. NO.	PARTICULARS	PG.NO.
1.	URGENT APPLICATION ON BEHALF OF ACCUSED SHANTI SWAROOP SATIJA FOR CANCELLATION OF PRODUCTION WARRANT	1
2.	APPLICATION FOR THE REQUEST OF VIDEO CONFERENCING	2
3.	APPLICATION ON BEHALF OF ACCUSED SHANTI SWAROOP SATIJA FOR CANCELLATION OF PRODUCTION WARRANT IN ABOVE NOTED CASES	3-4
4.	COPY OF ORDER OF PRODUCTION WARRANT IS Attached as ANNEXURE A-1	5
5.	Vakalatnama	6

New Delhi

Dated: 09.05.2020

THROUGH

APPLICANT



COUNSEL

UJJWAL PURI(ADVOCATE)

ENROL NO. D-3136/13

MOBILE NO 8447519402

CC No. 7973/18
Md. Aslam Vs. Shanti Swaropp Satija


12.05.2020

Present:- None.

I have heard the counsel for accused through VC on Cisco Webex. In the application the accused is seeking cancellation of the production warrants. Counsel for applicant stated that accused was earlier arrested in case in FIR No. 151/17, U/s 409/420 IPC PS Connaught Place and therefore production warrants was issued by court for the appearance of the accused in respect of the case under section 138 NI Act. The counsel has stated that bail has been granted to the accused in case FIR No. 151/17, U/s 409/420 IPC PS Connaught Place but the accused has not been released from the jail due to issuance of production warrants against him in case U/s 138 NI Act. It is argued by the counsel for applicant that case under section 138 NI Act areailable in nature and therefore accused be released on furnishing personal bond. Copy of the bail order with respect to FIR No. 151/ 17, U/s 409/420 IPC PS Connaught Place is not filed before the court. The counsel has prayed time for filing the same. In the meanwhile, report be also called for the concerned jail superintendent stating whether bail has been granted in FIR No. 151/17, U/s 409/420 IPC PS Connaught Place and also to file list of cases in which accused is in custody in the jail.

Put up on 15.05.2020.

Let scanned copy of the order be sent to the counsel for applicant.


(Naina)
Duty MM/Central/THC
Delhi/12.05.2020

CC No. 18813/18
Madhu Kohli Vs. Shanti Swaroop Sajita

12.05.2020

Present:- None.

I have heard the counsel for accused through VC on Cisco Webex. In the application the accused is seeking cancellation of the production warrants. Counsel for applicant stated that accused was earlier arrested in case in FIR No. 151/17, U/s 409/420 IPC PS Connaught Place and therefore production warrants was issued by court for the appearance of the accused in respect of the case under section 138 NI Act. The counsel has stated that bail has been granted to the accused in case FIR No. 151/17, U/s 409/420 IPC PS Connaught Place but the accused has not been released from the jail due to issuance of production warrants against him in case U/s 138 NI Act. It is argued by the counsel for applicant that case under section 138 NI Act are bailable in nature and therefore accused be released on furnishing personal bond. Copy of the bail order with respect to FIR No. 151/ 17, U/s 409/420 IPC PS Connaught Place is not filed before the court. The counsel has prayed time for filing the same. In the meanwhile, report be also called for the concerned jail superintendent stating whether bail has been granted in FIR No. 151/17, U/s 409/420 IPC PS Connaught Place and also to file list of cases in which accused is in custody in the jail.

Put up on 15.05.2020.

Let scanned copy of the order be sent to the counsel for applicant.


(Maina)
Duty MM/Central/THC
Delhi/12.05.2020

15

IN THE HON'BLE COURT OF LD. CMM, TIS HAZARI
CENTRAL DISTRICT, NEW DELHI

IN THE MATTER OF:

MADHU KOHLI VS SHANTI SWAROOP SATIJA

CC NO.18813/18

U/S-138 NI ACT

PS -SADAR BAZAR

INDEX

SR. NO.	PARTICULARS	PG.NO.
1.	URGENT APPLICATION ON BEHALF OF ACCUSED SHANTI SWAROOP SATIJA FOR CANCELLATION OF PRODUCTION WARRANT	1
2.	APPLICATION FOR THE REQUEST OF VIDEO CONFERENCING	2
3.	APPLICATION ON BEHALF OF ACCUSED SHANTI SWAROOP SATIJA FOR CANCELLATION OF PRODUCTION WARRANT IN ABOVE NOTED CASES	3-4
4.	COPY OF ORDER OF PRODUCTION WARRANT IS Attached as ANNEXURE A-1	5
5.	Vakalatnama	6

New Delhi

Dated: 09.05.2020

THROUGH

APPLICANT

Ujjwal Puri

COUNSEL

UJJWAL PURI(ADVOCATE)

ENROL NO. D-3136/13

MOBILE NO 8447519402

IN THE HON'BLE COURT OF LD. CMM, TIS HAZARI
CENTRAL DISTRICT, NEW DELHI

IN THE MATTER OF:

RUCHI AGGARWAL VS SAMPATTI DEVELOPER

CC NO.6185/18

CC NO. 11393/19

CC NO. 5658/2019

U/S-138 NI ACT

PS -LAHORI GATE

INDEX

SR. NO.	PARTICULARS	PG.NO.
1.	URGENT APPLICATION ON BEHALF OF ACCUSED SHANTI SWAROOP SATIJA FOR CANCELLATION OF PRODUCTION WARRANT	1
2.	APPLICATION FOR THE REQUEST OF VIDEO CONFERENCING	2
3.	APPLICATION ON BEHALF OF ACCUSED SHANTI SWAROOP SATIJA FOR CANCELLATION OF PRODUCTION WARRANT IN ABOVE NOTED CASES	3-4
4.	COPY OF ORDER OF PRODUCTION WARRANT IS Attached as ANNEXURE A-1 (copy)	5-8

CC No. 6185/18
Ruchi Aggarwal Vs. Sampatti Developer


12.05.2020

Present:- None.

I have heard the counsel for accused through VC on Cisco Webex. In the application the accused is seeking cancellation of the production warrants. Counsel for applicant stated that accused was earlier arrested in case in FIR No. 151/17, U/s 409/420 IPC PS Connaught Place and therefore production warrants was issued by court for the appearance of the accused in respect of the case under section 138 NI Act. The counsel has stated that bail has been granted to the accused in case FIR No. 151/17, U/s 409/420 IPC PS Connaught Place but the accused has not been released from the jail due to issuance of production warrants against him in case U/s 138 NI Act. It is argued by the counsel for applicant that case under section 138 NI Act are bailable in nature and therefore accused be released on furnishing personal bond. Copy of the bail order with respect to FIR No. 151/ 17, U/s 409/420 IPC PS Connaught Place is not filed before the court. The counsel has prayed time for filing the same. In the meanwhile, report be also called for the concerned jail superintendent stating whether bail has been granted in FIR No. 151/17, U/s 409/420 IPC PS Connaught Place and also to file list of cases in which accused is in custody in the jail.

Put up on 15.05.2020.

Let scanned copy of the order be sent to the counsel for applicant.


(Neema)
Duty MM/Central/THC
Delhi/12.05.2020

u/s 138

18 (18)

IN THE HON'BLE COURT OF LD. CMM, TIS HAZARI
CENTRAL DISTRICT, NEW DELHI

IN THE MATTER OF:

MOHD. AMIR VS SHANTI SWAROOP SATIJA

CC NO.18525/18

U/S-138 NI ACT

PS -SADAR BAZAR

INDEX

SR. NO.	PARTICULARS	PG.NO.
1.	URGENT APPLICATION ON BEHALF OF ACCUSED SHANTI SWAROOP SATIJA FOR CANCELLATION OF PRODUCTION WARRANT	1
2.	APPLICATION FOR THE REQUEST OF VIDEO CONFERENCING	2
3.	APPLICATION ON BEHALF OF ACCUSED SHANTI SWAROOP SATIJA FOR CANCELLATION OF PRODUCTION WARRANT IN ABOVE NOTED CASES	3-4
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New Delhi

Dated: 09.05.2020

THROUGH

APPLICANT

Ujjwal Puri

COUNSEL

UJJWAL PURI(ADVOCATE)

ENROL NO. D-3136/13

MOBILE NO 8447519402

CC No. 18525/18
Md. Amir Vs. Shanti Swaroop Satija

12.05.2020

Present:- None.

I have heard the counsel for accused through VC on Cisco Webex. In the application the accused is seeking cancellation of the production warrants. Counsel for applicant stated that accused was earlier arrested in case in FIR No. 151/17, U/s 409/420 IPC PS Connaught Place and therefore production warrants was issued by court for the appearance of the accused in respect of the case under section 138 NI Act. The counsel has stated that bail has been granted to the accused in case FIR No. 151/17, U/s 409/420 IPC PS Connaught Place but the accused has not been released from the jail due to issuance of production warrants against him in case U/s 138 NI Act. It is argued by the counsel for applicant that case under section 138 NI Act are bailable in nature and therefore accused be released on furnishing personal bond. Copy of the bail order with respect to FIR No. 151/ 17, U/s 409/420 IPC PS Connaught Place is not filed before the court. The counsel has prayed time for filing the same. In the meanwhile, report be also called for the concerned jail superintendent stating whether bail has been granted in FIR No. 151/17, U/s 409/420 IPC PS Connaught Place and also to file list of cases in which accused is in custody in the jail.

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(Naina)
Duty MM/Central/THC
Delhi/12.05.2020

13 14

IN THE HON'BLE COURT OF LD. CMM, TIS HAZARI
CENTRAL DISTRICT, NEW DELHI

IN THE MATTER OF:

MOHD. DANISH VS SHANTI SWAROOP SATIJA

CC NO.8514/18

U/S-138 NI ACT

PS -SADAR BAZAR

INDEX

SER. NO.	PARTICULARS	PG.NO.
1.	URGENT APPLICATION ON BEHALF OF ACCUSED SHANTI SWAROOP SATIJA FOR CANCELLATION OF PRODUCTION WARRANT	1
2.	APPLICATION FOR THE REQUEST OF VIDEO CONFERENCING	2
3.	APPLICATION ON BEHALF OF ACCUSED SHANTI SWAROOP SATIJA FOR CANCELLATION OF PRODUCTION WARRANT IN ABOVE NOTED CASES	3-4
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New Delhi

Dated: 9-05-2020

THROUGH

APPLICANT

Ujjwal Puri

COUNSEL

UJJWAL PURI(ADVOCATE)

ENROL NO. D-3136/13

MOBILE NO 8447519402

CC No.8514/18
Mohd Danish Vs. Shanti Swaroop Satija


12.05.2020

Present:- None.

I have heard the counsel for accused through VC on Cisco Webex. In the application the accused is seeking cancellation of the production warrants. Counsel for applicant stated that accused was earlier arrested in case in FIR No. 151/17, U/s 409/420 IPC PS Connaught Place and therefore production warrants was issued by court for the appearance of the accused in respect of the case under section 138 NI Act. The counsel has stated that bail has been granted to the accused in case FIR No. 151/17, U/s 409/420 IPC PS Connaught Place but the accused has not been released from the jail due to issuance of production warrants against him in case U/s 138 NI Act. It is argued by the counsel for applicant that case under section 138 NI Act are bailable in nature and therefore accused be released on furnishing personal bond. Copy of the bail order with respect to FIR No. 151/ 17, U/s 409/420 IPC PS Connaught Place is not filed before the court. The counsel has prayed time for filing the same. In the meanwhile, report be also called for the concerned jail superintendent stating whether bail has been granted in FIR No. 151/17, U/s 409/420 IPC PS Connaught Place and also to file list of cases in which accused is in custody in the jail.

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Delhi/12.05.2020